

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

STARRED QUESTION NO:190
ANSWERED ON:10.03.2015
POLLUTION NORMS FOR INDUSTRIES
Chaudhary Shri C.R.;Singh Shri Bhola

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the norms notified/guidelines issued by the Government/Central Pollution Control Board (CPCB) for various industries in the country for pollution control/abatement including treatment of residual outflow and emission, industry-wise;
- (b) whether a number of industries have been found violating the said norms/ guidelines;
- (c) if so, the details thereof during each of the last three years and the current year, company, industry and State/UT-wise;
- (d) the punitive action taken by the Government against each of the erring companies, State/UT-wise; and
- (e) the mechanism put in place by the Government to check pollution caused by industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 190 due for reply on 10.03.2015 regarding 'Pollution Norms for Industries' by SHRI C.R. CHAUDHARY and DR. BHOLA SINGH., Hon'ble Members of Parliament.

(a). Yes, Sir. The Government has notified environmental norms with respect to sixty three (63) category of polluting industries to control water and air pollution, as applicable at source in the country (Annexure-I). These norms are to be complied with by all the industries before disposal of treated effluents in receiving water or land and emissions in atmosphere.

(b) to (d). There are a total of 3261 industries falling under 17 category of highly polluting industries identified by the Central Pollution Control Board (CPCB), as on 31.12.2014. During last three years (2011-12, 2012-13, 2013-14) and the current year, a total of 805 inspections have been done by the CPCB. 51 Directions have been issued under sub-section 18(1) (b) of The Water Act, 1974 and The Air Act, 1981 to respective State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) apart from 109 Directions to the industries under Section 5 of the Environment (Protection) Act, 1986 by the Central Pollution Control Board.

(e) CPCB has set up a mechanism called 'Environmental Surveillance Squad' (ESS) programme for carrying out surprise inspections of industrial units based on adoption of a uniform approach and elimination of subjectivity in scheduling of inspection and their follow-up actions through its six zonal offices/head office. SPCBs and PCCs have the primary responsibility of enforcing the provision of the Water Act and the Air Act, as applicable.